NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 30/ND/2011 RT CP NO. 212/Chd/Hry/2017

Ravi Gupta and Ors.

...Petitioners

Versus.

D.R. Foods Ltd. & Ors.

...Respondents

Present:

None for petitioners.

Mr. Sat Narain Gupta, Director respondent No. 4 in person.

The case has been received by transfer from the National Company Law Tribunal, New Delhi as the registered office of the respondent-company is situated in the State of Haryana which falls within the jurisdiction of this Tribunal.

The matter be listed for hearing on 14.09.2017. Notice be issued to learned counsel for the petitioners and rest of the respondents by Speed Post for the said date. Respondent No. 4 has also pointed out that on 22.11.2016 costs of ₹20,000/- were imposed upon the petitioners which have not yet been paid.

(Justice R.P.Nagrath) Member (Judicial)

July 26, 2017